

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1658**

**TO BE ANSWERED ON THE 15<sup>TH</sup> MARCH, 2023/ PHALGUNA 24, 1944 (SAKA)**

**NORMS OF NDRF**

**1658 DR. ANIL SUKHDEORAO BONDE:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the norms of the National Disaster Response Force (NDRF) currently functioning;**
- (b) whether Government plans to change its norms;**
- (c) if so, the details thereof; and**
- (d) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (d): National Disaster Response Force (NDRF) is mandated under section 44 of the Disaster Management Act, 2005 to provide specialist response to a threatening disaster situation or disaster. NDRF is presently functioning with 16 Battalions. Further, two teams in all NDRF Battalions as well as teams deployed at all Regional Response Centres are always kept ready on wheels with all necessary equipments for mobilization within thirty (30) minutes on receipt of the information of any disaster/emergency. However, the time taken to reach the incident site**

**would depend on a number of factors including distance, terrain weather condition and impediments on way, if any. A Standard Operating Procedure for deployment of NDRF has been circulated to all States/Union Territories and the same is available at [https://ndmindia.mha.gov.in/images/SOPNDRFDeployment\\_06012017.pdf](https://ndmindia.mha.gov.in/images/SOPNDRFDeployment_06012017.pdf).**

**Further, there is no proposal under consideration with the Government to change the aforesaid norms of functioning of NDRF.**

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